

MR. SPEAKER: Nothing doing. It does not matter....

PROF. K. K. TEWARY: He has misled the House. This is a very important letter. He says he has given an interview informally but here he says 'so-called interview.' He has misled the House....

MR. SPEAKER: No, not allowed.

PROF. K. K. TEWARY: I am going to place it on the Table of the House.

MR. SPEAKER: If you give me in writing, I will consider it. Not here.

PROF. K. K. TEWARY: He has misled the House.

MR. SPEAKER: You please write to me.

12.46 hrs.

SUGAR DEVELOPMENT FUND BILL*

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to move for leave to introduce a Bill to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto."

The motion was adopted.

RAO BIRENDRA SINGH: Sir, I introduce the Bill.

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SUGAR CESS BILL*

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move for leave to introduce a Bill to provide for the imposition of a cess on sugar for development of sugar industry and for matters connected therewith:

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the imposition of a cess on sugar for development of sugar industry and for matters connected therewith."

The motion was adopted.

RAO BIRENDRA SINGH: I introduce the Bill.

12.46 hrs.

[MR. DEPUTY SPEAKER in the Chair]

MATTERS UNDER RULE 377

(i) NEED FOR EXPEDITIONS ACTION ON PENSION CLAIMS OF FREEDOM FIGHTER.

श्री शिगम्बर सिंह (मथुरा): उपाध्यक्ष महोदय, सरकार का गृह मंत्रालय जिसका स्वतन्त्रता सैनिकों की पेंशन से सम्बन्ध है में स्टाफ कम है। प्रार्थना पत्र एक लम्बे समय से पड़े हुए हैं। प्रार्थियों को पता नहीं कि क्या हो रहा है? उनको यह भी पता नहीं कि उनके प्रार्थना पत्र पर विचार भी हो रहा है या नहीं। कम से कम उनको यह सूचना तो मिलनी चाहिए कि उनके प्रार्थना पत्र पर विचार हो रहा है। प्रार्थना पत्र के सम्बन्ध में पूर्ण प्रमाण पत्र आ जाने पर भी प्रदेश की सरकारों से रिपोर्ट मांगी जाती है। वहाँ कोई सुनवाई नहीं होती। जब जेल जाने के प्रमाण पत्र हैं तो उनको पेंशन मिल जानी चाहिए। भारत में प्रदेशीय सरकार से जांच

tranordinary, Part II Section 2, dated commnedation by the President,